

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 855 of 2020**

**IN THE MATTER OF:**

**UP Awas Evam Vikas Parishad  
(UP Housing and Development Board)**

**...Appellant**

**Versus**

**JNC Construction Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ritesh Agrawal, Mr. Teejas Bhatia and Mr. Aishwarya Adlakha, Advocates.**

**For Respondents: Mr. G. P. Madaan, Mr. Aditya Madan and Mr. Prabhjit Singh Soni, Advocates for R-2.  
Mr. Aseem Chaturvide, Ms. Wamika Trehan and Mr. Shivank Diddi, Advocates for R-3.  
Mr. Yogesh Gupta, Advocate for RA.**

**ORDER  
(Through Virtual Mode)**

**11.01.2021:** Pleadings have not been completed. Let the pleadings be completed and short written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsel for the parties within four weeks. It is made clear that no further time would be granted for completing the pleadings.

Post the matter 'for admission (after notice)' on **12<sup>th</sup> February, 2021** before Court No. III.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*